

Procedure for availing Start up power from the Grid by the Generating Stations under commissioning phase through Deviation Settlement Mechanism

This procedure is called Procedure for drawl of Start-up Power for new Generating Stations, 2014.

This procedure describes the methodology to be followed by the upcoming generating stations seeking to avail start-up power during commissioning period

1.0 Scope:

This procedure is to be followed by all Regional Load Despatch Centre (RLDCs), Regional Power Committees (RPCs), and Generating stations including Inter State Generating Stations (ISGS) under Seller category.

2.0 Definitions:

Construction Power: Power required for carrying out construction and erection works of plant and equipment of a new Generating Station.

Start Up Power: Power required for running the Auxiliary equipment for commissioning activities of a new Generating Station.

Auxiliary Power: Power required to keep the auxiliaries like MDBFP, ID Fan, FD fan, CW pumps etc running after tripping of a generating unit during its trial operation.

3.0 General:

The Generating station may avail Start-up power as a HT consumer of the DISCOM under whose supply area it falls or procure through Short Term Open Access in Inter-State / Intra-State Transmission System or under Deviation Settlement Mechanism from Inter-State Transmission System.

4.0 Pre-conditions for availing Start-up power under Deviation Settlement Mechanism:

The Generating Station intending to avail Start-up power shall fulfil the following conditions:

- It shall have a valid Connectivity granted by CTU as per CERC (Grant of Connectivity, Long-term Access and Medium-term Open

Access and related matters) Regulations, 2009 (hereinafter referred to as Connectivity Regulations)

- It shall have signed Connection Agreement as per Con-6 of the Connectivity Regulations
- It has established Connectivity with the ISTS
- It has commissioned all the switchyard equipments including Bus / Line reactor if any as per the grant of Connectivity (Con-3).
- It has established Data and Voice communication with the concerned RLDC as per clause 4.6.2 of IEGC
- The Generating Station shall ensure necessary system protection in place as specified by concerned Regional Power Committee (RPC).
- It shall coordinate GT / ST tap positions as per the direction of concerned Regional Load Despatch Centre (RLDC).

5.0 Procedure for applying for Start up power:

1. The Generating Station shall submit a request for availing Start-up power to the concerned RLDC at least one month prior to the expected date of availing the drawal of Start-up power which may be up to 11 months before the expected date of first synchronisation of the unit.

2. While requesting for start-up power, the Generating Station shall furnish the following details to the concerned RLDC:

- A copy of grant of connectivity approval given by CTU,
- Connection Agreement signed with CTU and other ISTS licensees as the case may be
- Single line diagram of the station
- Inspection report of the Electrical Inspectorate of CEA.
- Details of electrical scheme facilitating drawal of construction power
- Details of electrical scheme facilitating drawal of start up power by various phases of the Generating station clearly establishing the isolation between the schemes for construction power and start up power.
- Unit details like Unit size, MCR, Auxiliaries & their rating, etc.
- Schedule of activities and their requirement of power in terms of quantity and period, etc.

3. The Generating Station shall submit an undertaking that :

- Drawal of power is only for the purpose of start up power and not for the construction activity.
- There is no violation of any of the agreements made with the Distribution Licensee or any other agency.
- The Generating Station shall indemnify, defend and save the SLDCs/RLDCs harmless from any and all damages, losses, claims and actions including those relating to injury to or death of any person or damage to property, demands, suits, recoveries, costs and expenses, court costs, attorney fees, and all other obligations by or to third parties, arising out of or resulting from this drawal
- The Generating Station shall abide by IEGC and all prevailing Regulations and the directions of RLDC from time to time.
- The Generating Station shall reschedule the start up activities as directed by RLDC due to reasons such as staggering the simultaneous drawl of start up power by other Generating Stations.
- The Generating Station shall pay the charges for Deviation within due date and comply with Deviation Settlement Regulations, 2014 as amended from time to time or subsequent re-enactment thereof.
- The Generating Station shall send the SEM data to RLDC as per the provisions of IEGC for energy accounting
- The Generating Station shall pay all incidental charges such as Transmission charges, RLDC Fee & Charges, etc., as applicable, within the due date.

4. The Generating Station shall update the following information during the period of availing the Start-up power and likely date of first synchronisation of the unit.

- The quantum of power to be availed on a weekly basis.
- Monthly Energy data of Construction power availed from the local distribution licensee for the past 6 months period and monthly readings for the period subsequent to availing start-up power.
- Fortnightly certificate on the activities carried out, loading etc. indicating the start-up activities carried out during the fortnight including the details of loads above 500 kW which have been switched on for considerable period. The Generating Station shall also indicate whether all activities are progressing as per commissioning schedule or not.

6.0 Procedure to be followed by RLDC during the period of availing Start-up power:

1. The concerned RLDC shall convey the period and quantum and duration of the Start-up power with a copy to RPC, SLDCs and local Distribution Licensee.
2. In case of units that have already commenced commissioning activities through another mechanism, switch over to Deviation Settlement Mechanism will be permitted subject to the availability of ATC margin left.
3. RLDC will issue suitable directions to the Generating Station on Real time basis for limiting / stopping the drawal of start-up power in case of Network constraint on grounds of threat to system security or frequency or Voltage falling below the limits specified in IEGC. Such direction shall be complied with by the Generating Station promptly.
4. The Generating Station is entitled to draw the start-up power under Deviations Settlement Mechanism up to the maximum period of 16 months (Ten months prior to expected date of synchronisation and six months after synchronisation till COD) from the date of commencement of drawal of start-up power from the grid. In case start-up power is required beyond the specified period, the Generating Station shall approach Hon'ble Commission at least two months in advance of the date up to which permission has been granted.
5. RLDC may direct the Generating Station to install under-frequency/under voltage relays to operate below a threshold value with suitable dead bands.
6. RLDC shall permit drawl of Start-up power by only one unit at a time within a generating station.
7. If simultaneous drawal of Start-up power by more than one generating station is likely to cause system constraints, RLDC may stagger such drawal among various Generating Stations to relieve the constraint.

Application form seeking Start-up power

Reference number :
Date :
Name of the Generating Station :
Unit number :
Unit Capacity (MW) :
Details of Connectivity granted :
Details of Start up power requirement :

Sl. No.	From date	To date	Requirement of Power in MW	Details of Activities	Remarks

Enclosures :

- A copy of grant of connectivity approval given by CTU,
- Connection Agreement signed with CTU and other ISTS licensees as the case may be
- Inspection report of the Electrical Inspectorate of CEA.
- Single line diagram of the station
- Details of electrical scheme facilitating drawal of construction power
- Details of electrical scheme facilitating start up power by various phases of the Generating station clearly establishing the isolation between the schemes for construction power and start up power.
- Unit details like Unit size, MCR, Auxiliaries & their rating etc.

Undertaking

I _____ son/daughter of _____ working as _____ in _____ (organisation name like the generating plant) am authorised to sign this undertaking on behalf of _____ (organisation name). I hereby undertake that:

- Drawal of power is only for the purpose of Start-up power and not for the construction activity.
- There is no violation of any of the agreements made with the Distribution Licensee or any other agency.
- (Organisation name) shall indemnify at all times, defend and save the SLDCs/RLDCs harmless from any and all damages, losses, claims and actions including those relating to injury to or death of any person or damage to property, demands, suits, recoveries, costs and expenses, court costs, attorney fees and all other obligations by or to third parties, arising out of or resulting from this drawal.
- (Organisation name) will abide by IEGC and all prevailing regulations and the directions of RLDC from time to time.
- (Organisation name) will reschedule the start up activities as directed by RLDC due to reasons such as staggering the simultaneous drawal of start up power by other Generating Stations.
- (Organisation name) will pay the charges for Deviations from schedules within due date and comply with Deviation Settlement Mechanism Regulations, 2014 as amended from time to time or subsequent re-enactment thereof.
- (Organisation name) shall send the (Special Energy Meter) SEM data to RLDC as per the provisions of IEGC for energy accounting
- (Organisation name) shall pay all incidental charges such as PoC charges, RLDC Fee & Charges, etc., as applicable within the due date.

Signature
(Name)
Designation

Enclosures : As above

Copy to : 1) _____ DISCOM
2) Member Secretary, _____ RPC

Grant of Start-up Power by RLDC

Approval number :

Date :

To :

Sub : Grant of Start-up power through Deviation Settlement Mechanism

Sir,

With reference to your application number _____ dated _____, permission is hereby accorded to draw Start-up power through Deviation Settlement Mechanism as per following details:

Name of the Generating Station :

Unit number :

Unit capacity:

Details of Start up power granted:

Sl. No.	From date	To date	Start-up Power in MW granted	Remarks

You are requested to follow all the guidelines as per the Procedure

Signature
(Name)
Designation

Copy to : 1) _____ DISCOM
2) Member Secretary, _____ RPC